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|  <b>भारतीय प्रतिभूति और विनियम बोर्ड</b><br><b>Securities and Exchange Board of India</b> | <b>NBCC Complex, 8<sup>th</sup> Floor, Plate B, Tower 1,</b><br><b>East Kidwai Nagar, New Delhi – 110023</b><br><b>Ph: 011 6901 2998</b><br><b>Email: <a href="mailto:auctionsno@sebi.gov.in">auctionsno@sebi.gov.in</a></b><br><b><a href="mailto:recoveryno@sebi.gov.in">recoveryno@sebi.gov.in</a></b> | <b>Notice of</b><br><b>E- Auction</b><br><b>/ Sale</b> |
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**CORRIGENDUM TO PUBLIC NOTICE FOR E-AUCTION FOR SALE OF  
IMMOVABLE PROPERTIES OF HBN DAIRIES & ALLIED LIMITED**

Securities and Exchange Board of India (“SEBI”) vide notice dated July 4, 2024 (published in the newspapers on July 10, 2024) has invited bids for sale of properties in the recovery proceedings against sale of assets of HBN Dairies & Allied Limited and its directors namely Mr. Harmender Singh Sran, Mr. Amandeep Singh Sran, Ms. Manjeet Kaur Sran and Ms. Jasbeer Kaur through e-auction platform on "as is where is and whatever there is" basis.

In the said Notice of Auction, under ‘Description of Immovable Property Table - 1’ and ‘E-auction Sale Schedule’, the Date & Time of E-auction for the properties mentioned at Sl. No. 01 and 02 as ‘August 122, 2024 (11:00AM to 1:00PM), August 09, 2024 (11:00 AM to 1:00 PM), and August 12, 2024 (11:00AM to 1:00PM)’ respectively may be read as -

‘August 13, 2024 (11:00 A.M. to 1:00 P.M.)’

Further, in the said notice, at Point No. 9, the timeline for deposit of 25% of the successful bid amount was inadvertently mentioned as *“The successful bidder shall have to deposit 25% of the successful bid amount (inclusive of EMD amount), immediately after the close of the auction and the balance amount along with 1% of highest bid amount as poundage fee within 15 (fifteen) days from close of auction, to the Account number mentioned above.”* may be read as -

*“The successful bidder shall have to deposit 25% of the successful bid amount (inclusive of EMD amount), immediately after the close of the auction (within 48 hours of receipt of intimation from agency/SEBI declaring them as successful bidder) and the balance amount along with 1% of highest bid amount as poundage fee within 15 (fifteen) days from close of auction, to the account number mentioned above.”*

The remaining contents of the notice published in the newspapers remain unchanged.

Interested persons are requested to visit ‘Auction Notice under Recovery Proceedings’ in ‘Enforcement’ tab on [www.sebi.gov.in](http://www.sebi.gov.in) for details.

**Place: New Delhi**  
**Date: July 10, 2024**

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**Kshama Wagherkar**  
**Deputy General Manager & Recovery Officer**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**